

CENTRAL ADMINISTRATIVE TRIBUNAL,  
LUCKNOW BENCH

RA No.32/2004 IN  
OA No.600/2003

This the 7<sup>th</sup> day of May, 2004

HON'BLE SHRI SHANKER RAJU, MEMBER(J)  
HON'BLE SHRI R.K. UPADHYAYA, MEMBER(A)

Hari Kesh .. Review applicant.  
-Versus-  
Union of India and others .. Review Respondents

ORDER (BY CIRCULATION)

By Shri Shanker Raju, Hon'ble Member(J):

The present R.A. is filed by the review applicant seeking review of our order dated 18.03.2004 passed in OA-600/2004. We have perused the order dated 18.03.2004 and have also perused the Review Application. We do not find any error apparent on the face of the record or discovery of new material which was not available with the review applicant despite due diligence at the time of final hearing. By way of this R.A. the review applicant seeks to re-argue the case, which is not permissible. The present R.A. is not maintainable as per the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 read with Order 47, Rule (1) of CPC and also in view of the ratio laid down by the Hon'ble Apex Court in K. Ajit Babu & Others v. Union of India & Others, JT 1997 (7) SC 24 as well as Lily Thomas v. Union of India, (2000) 6 SCC 224. The R.A. is accordingly dismissed, in circulation.

  
(R.K. Upadhyaya)

Member(A)

  
(Shanker Raju)  
Member (J)

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